

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF
PARLIAMENT (AMENDMENT) ACT, 2002

No. 34 OF 2002

[3rd June, 2002.]

An Act further to amend the Salary, Allowances and Pension of Members of
Parliament Act, 1954.

BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 2002.

Short title and commencement.

(2) It shall be deemed to have come into force on the 14th day of September, 2001.

2. In section 8A of the Salary, Allowances and Pension of Members of Parliament Act, 1954, in sub-section (1),—

Amendment of section 8A of Act 30 of 1954.

(a) in the opening portion, for the figures “1993”, the figures “2001” shall be substituted;

(b) in the second and third provisos, for the figures and words “1993, be entitled to a pension of two thousand and five hundred rupees per mensem” at both the places where they occur, the figures and words “2002, be entitled to a pension of three thousand rupees per mensem” shall be substituted.